

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
Company Appeal-279/252/ND/2023

IN THE MATTER OF:
SANTOSH AGGARWAL

...APPELLANT

Vs.

REGISTRAR OF COMPANIES

...RESPONDENT

Section
U/s 252(3)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv. Manoj Kumar

For the RoC

:Adv Aakash Sharma

For the IT Department

:Mr. Puneet Rai, Sr. St. Counsel, Mr.
Rishabh Nangia, Jr. St. Counsel, Mr.
Ashwini Kumar, Jr. St. Counsel, Adv.
Nikhil Jain. CS Pradeep Kumar Sahoo for R-4.
Mr. Rajiv Kumar, Chartered Accountant for R-
3. Mr. Viplav Acharya. Jr. Standing Counsel.

ORDER

Ld. counsel on behalf of the Appellant is present. Proxy Counsel on behalf of RoC is present and submitted that they have filed the report and subject to filing of the necessary reports and documents by the Company, they have no objection if the name of the company is restored. Authorized Representatives of R-3 and R-4 are present and on instructions submitted that they have filed an affidavit indicating that they have no objection if the name of the company is restored. Ld. counsel for the IT Department is present and submitted that they have no objection if the name of the company is restored. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)